

Repealed by Act 36 of 1957.

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THE TELEGRAPH WIRES (UNLAWFUL POSSESSION)
AMENDMENT ACT, 1953

No. 53 OF 1953



[30th December, 1953]

An Act to amend the Telegraph Wires (Unlawful Possession)
Act, 1950.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Telegraph Wires (Unlawful Possession) Amendment Act, 1953.

2. Amendment of section 2, Act LXXIV of 1950.—For clause (b) of section 2 of the Telegraph Wires (Unlawful Possession) Act, 1950 (hereinafter referred to as the principal Act), the following clause shall be substituted, namely:—

“(b) “telegraph wire” means any copper wire the gauge of which, as measured in terms of pounds per mile, is between 147 and 153, or between 196 and 204 or between 294 and 306.”

3. Insertion of new section 4A in Act LXXIV of 1950.—After section 4 of the principal Act, the following section shall be inserted, namely:—

“4A. *Prohibition of sale or purchase of telegraph wires.*—No person shall, after the commencement of the Telegraph Wires (Unlawful Possession) Amendment Act, 1953, sell or purchase any quantity of telegraph wires except with the permission of such authority as may be prescribed.”

4. Amendment of section 5, Act LXXIV of 1950.—In section 5 of the principal Act, the words “which the court has reason to believe to be, or to have been, the property of the Posts and Telegraphs Department of the Central Government” shall be omitted.

5. Amendment of section 6, Act LXXIV of 1950.—In section 6 of the principal Act, for the words and figure “fails to comply with the provisions of section 4” the words, figures and letter “contravenes the provisions of section 4 or section 4A” shall be substituted.

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